

Data about abandoned mentally challenged persons

†600. SHRI RAM NATH THAKUR: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Government has any data about the mentally challenged persons in the country, if so, the State-wise details thereof and if not, the reasons therefor;

(b) the number of the mentally challenged persons who have been abandoned by their families in the country, State-wise details thereof and arrangements made by Government for their accommodation and livelihood; and

(c) whether Government will take initiative to address this problem and will coordinate with State Governments?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL): (a) As per Census 2011, there are 1505964 persons with mental retardation and 722880 persons with mental illness in the country. State-wise population of persons with mental retardation and mental illness is given in the Statement (*See below*).

(b) Relief for the disabled is primarily a State subject by virtue of entry 9 of the State list of the Constitution of India. The Ministry has not conducted any such survey regarding the number of abandoned mentally challenged persons. The Central Government supplements the effort of the State Government through its schemes/programmes for rehabilitation of persons with disabilities in area of education, vocational training, skill development etc.

(c) As per the provisions of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995, the State Governments are mandated to develop schemes/programmes for education, rehabilitation, social security, health care of persons with disabilities including mentally retarded persons. The State Governments have been advised to frame suitable schemes exclusively to take care of homeless mentally challenged persons.

Statement*Number of persons with Mental Retardation and Mental Illness as per Census 2011*

Sl. No.	State	Mental Retardation	Mental Illness	Total
1.	Andhra Pradesh	132380	43169	175549
2.	Arunachal Pradesh	1264	631	1895
3.	Assam	26374	18819	45193

†Original notice of the question was received in Hindi.

Sl. No.	State	Mental Retardation	Mental Illness	Total
4.	Bihar	89251	37521	126772
5.	Chhattisgarh	33171	20832	54003
6.	Delhi	16338	10046	26384
7.	Goa	1817	1675	3492
8.	Gujarat	66393	42037	108430
9.	Haryana	30070	16191	46261
10.	Himachal Pradesh	8986	5166	14152
11.	Jammu and Kashmir	16724	15669	32393
12.	Jharkhand	37458	20157	57615
13.	Karnataka	93974	20913	114887
14.	Kerala	65709	66915	132624
15.	Madhya Pradesh	77803	39513	117316
16.	Maharashtra	160209	58753	218962
17.	Manipur	4846	1459	6305
18.	Mizoram	1585	1050	2635
19.	Meghalaya	2332	2340	4672
20.	Nagaland	1250	995	2245
21.	Odisha	72399	42837	115236
22.	Punjab	45070	21925	66995
23.	Rajasthan	81389	41047	122436
24.	Sikkim	516	513	1029
25.	Tamil Nadu	100847	32964	133811
26.	Tripura	4307	2909	7216
27.	Uttar Pradesh	181342	76603	257945
28.	Uttarakhand	11450	6443	17893

Sl. No.	State	Mental Retardation	Mental Illness	Total
29.	West Bengal	136523	71515	208038
30.	Andaman and Nicobar Islands	294	364	658
31.	Chandigarh	1090	756	1846
32.	Daman and Diu	176	89	265
33.	Dadra and Nagar Haveli	180	115	295
34.	Lakshadweep	112	96	208
35.	Puducherry	2335	853	3188
TOTAL		1505964	722880	2228844

Disability audit of airports and railway stations

601. DR. KANWAR DEEP SINGH: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether there is a proposal for disability audit of airports and railway stations in the country, if so, the details thereof;

(b) how many airports and railway stations have been selected for the retrofitting in West Bengal; and

(c) what is the deadline fixed for doing so?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL): (a) to (c) For Persons with Disabilities (PwDs), universal accessibility is critical for enabling them to gain access for equal opportunity and live independently and participate fully in all aspects of life in an inclusive society. Persons with Disabilities (Equal Opportunities, Protection of Right and Full Participation) Act, 1995 under section 44, 45 and 46 categorically provides for non-discrimination in transport, non-discrimination on the road and non-discrimination in built environment respectively.

Disabilities being a State subject, State Governments have been requested to take necessary action for implementation of the provisions of the PwD Act, 1995. To successfully operationalize and create accessible environment, Government has conceptualized a multi-sectoral campaign the “Accessible India Campaign (Sugamya Bharat Abhiyan)”